

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.37
(IB)-1504(PB)/2019

IN THE MATTER OF:

Corporation Bank Petitioner/Applicant
Vs.	
Patna Highway Projects Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Erstwhile RP	: Ms. Mahima Singh, Mr. Karan Vir Khosla, Advs.
For the Patna Highway Projects Ltd.	: Mr. P. Nagesh, Sr. Adv., Mr. Zeeshan Hashmi, Mr. Ankit Parashar, Mr. Saurav Sapra, Mr. Akshay Sharma, Advs.
For the Respondent	: Mr. Arun Kathpalia, Sr. Adv., Mr. Prateek Kumar, Ms. Raveena Rai, Mr. Rohit Ghosh, Ms. Moha Paranjpe, Advs. in IA-5000/2023 for R-5/SRA Mr. Samar Bansal, Mr. Kaustubh Chaturvedi, Advs. for the R-3 in IA-5000/2023

ORDER

IA-5000/2023

Ld. Sr. Counsel Mr. P. Nagesh appeared physically on behalf of M/s Patna Highway Projects Ltd.

Ld. Sr. Counsel Mr. Arun Kathpalia appeared through VC on behalf of Respondent No. 5.

At request and with consent of the parties, list the matter for a physical hearing **on 09.07.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)